

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 132/2011

Date of order: 23.05.2011

CORAM:

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

1. Sohan Lal Verma S/o Shri Rameshwar Lal, aged about 53 years, R/o H.No. 6/3, Dak Colony, Kamla Nehru Nagar, Jodhpur (Office Address: Working as Postal Assistant at HO Jodhpur).
2. Laxman Giri S/o Shri Gopal Giri, aged about 55 years, R/o Viya Shala, Chandpole, Jodhpur (Office Address: Working as Postal Assistant at HO Jodhpur).
3. Ram Chandra Guru S/o Shri Puna Ramji, aged about 55 years, R/o Viya Shala, Chandpole, Jodhpur (Office Address: Working as Postal Assistant at HO Jodhpur).
4. Teja Ram S/o late Jita Ram, aged about 52 years, Maderna Colony, Jodhpur (Office Address: Working as Postal Assistant at HO Jodhpur).

...Applicants.

Mr. S.P. Singh, counsel for applicants.

VERSUS

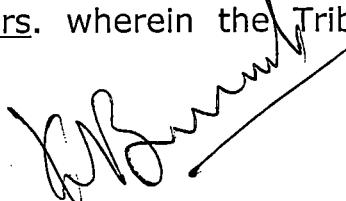
1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur – 302 007.
3. The Director, Post Master General, Western Region, Jodhpur.
4. Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur.

... Respondents.

Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

**ORDER
(Per Dr. K.B. Suresh, Judicial Member)**

Heard learned counsels for both the sides. After hearing both the counsels, we are of the view that we can follow the directions given by this Bench of the Tribunal in an earlier O.A. No. 233/2010, on 23.02.2011, in the case of Ram Chandra Purohit vs. Union of India & Ors. wherein the Tribunal had



directed the concerned authority to finally decide whether the applicant is entitled for 3rd financial upgradation under the MACP Scheme or not within a prescribed period of six months, with observation that till the final order of the authority in this regard and two weeks thereafter, they shall not make any recovery from the applicant of the alleged excess amount paid towards 3rd financial upgradation under the MACP Scheme. It was further observed that if the authority fails to pass final order within the prescribed period of six months in this regard or if the authority passes any adverse order, the applicant will be at liberty to file fresh O.A. on the same ground.

2. The Original Application is, thus, disposed of with the above observations and directions. No order as to costs.


(SUDHIR KUMAR)
ADMINISTRATIVE MEMBER

kumawat


(DR. K.B. SURESH)
JUDICIAL MEMBER